

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No.451/2005 OA No.2716/2004

New Delhi, this the 8th February, 2006

Hon'ble Mr.Justice M.A.Khan, Vice-Chairman(J) Hon'ble Mr.N.D.Dayal, Member (A)

- The Joint Action Committee of NOIDA Mint Employees' Thro' Its General Secretary, Shri Ramashish Prasad, D-2, Sector 1, NOIDA-201301.
- The Joint Action Committee of NOIDA Mint Employees' Thro' its Member, Shri R.D. Bhatt, D-2, Sector 1, NOIDA-201301.

... Applicants

(By Advocate: Shri Usman Ali Khan)

Versus

- 1. Shri P.K.Das, General Manager, India Govt. Mint, D-2, Sector.1, NOIDA-201301.
- Shri Ashok Chawla,
 Addl. Secretary to the Govt. of India,
 Ministry of Finance,
 North Block, New Delhi-110001.
 ...Respondents.
 (By Advocate: Shri Harpreet Singh for Shri Madhav Panikar)

ORDER(ORAL)

By Mr. Justice M.A.Khan, Vice-Chairman(J):

The Tribunal in OA 2716/2004 has given the following direction to the respondents on 15.7.2005:

"3. OA is disposed of with a direction to the respondents to taken a final decision in the matter within three months from the date of receipt of a copy of this order. If the applicants are still aggrieved, it shall be open for them to revive this OA, which is accordingly disposed of. No costs."

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- Applicants had filed this contempt petition for initiating the contempt 2. proceedings under the Contempt of Courts Act. Respondents have filed compliance affidavit along with a copy of the order dated 4.1.2006.
- Since the order of the Tribunal has been compiled with by the respondents 3. and the applicants are free to get their grievances against this order in accordance with law, present contempt petition should not be proceeded any further. Accordingly we dismiss the contempt petition leaving it open to the applicants to seek the remedy against the order dated 4.1.2006 in some other proceedings in accordance with law.

Member (A)

(M.A.Khan) Vice-Chairman (J)

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